

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

Principal Bench, New Delhi

Company Appeal (AT) (Ins) No. 345 of 2021

IN THE MATTER OF:

Vrundavan Residency Pvt. Ltd.

....Appellant

Vs.

Mars Remedies Pvt. Ltd

....Respondent

Present

For Appellant: Ms. Aastha Mehta and Mr. Ravi Pahwa, Advocates

For Respondent:

O R D E R
(Virtual Mode)

07.05.2021: Heard Learned Counsel for the Appellant.

Issue notice on sole Respondent i.e. M/s. Mars Remedies Pvt. Ltd through speed post as well as email (Both Mode). Requisites along with process fee be filed within four days. Appellant to provide email address of the Respondent.

Respondent may file Reply Affidavit within three weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal on 21st June, 2021

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)